

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
(ALLAHABAD BENCH) ALLAHABAD.

D. A. NO. 801/94  
T. A. NO.

OF 199

Date of decision--

25/195

.....Subhash D. another....Petitioner

.....Sri. A. K. Srivastava....Advocate for the petitioner

Versus

.....M. O. D. D. another.....Respondent

.....Sri. T. N. Tiwari....Advocate for the Respondents

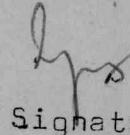
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CORAM :-

The Hon'ble Mt. T. L. Verma, J. M

The Hon'ble Mr. K. Muthukumar, A. M.

1. Whether Reporters of local papers may be allowed to see the judgment
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether to be circulated to all other Benches ?

  
Signature

NAQVI/

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the day 25<sup>th</sup> Jan of 1995.

ORIGINAL APPLICATION NO 801 OF 1994.

1. Subhash S/o Kandhai Lal,  
R/o Village Gaunlia Derapeer,  
Post Haiderpur, District- Bareilly.
2. Nand Kishore S/o Kandhai Lal  
R/o Village Gaunlia Derapeer,  
Post Haiderpur, District- Bareilly.

..... Applicants.

By Advocate Sri A.K. Srivastava.

Versus

1. Union of India through Secretary,  
Indian Council of Agricultural Research,  
Ministry of Agriculture, Govt. of India,  
New Delhi.
2. Director,  
Central Avion Research Institute,  
Izat Nagar, District-Bareilly.

..... Respondents.

By Advocate Sri J.N. Tewari.

CORAM: Hon'ble Mr. T.L. Verma, MEMBER (J)

Hon'ble Mr. K. Muthukumar, MEMBER (A)

By Hon'ble Mr. K. Muthukumar, MEMBER (A) (ORDER) RESERVED

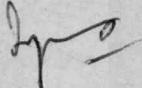
1. Certain O.As filed by other applicants in the same organisation namely I.V.R.I have been disposed of by the order dated 15.12.1994 of this Tribunal in the leading

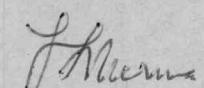
O.A. No. 1336 of 1993 Munna Lal and others Versus Union of India and others and other connected Original Applications. By this order, these applications were dismissed.

2. The facts and the reliefs in the present O.As are in parimateria with those in the above O.As which have been dismissed by this Tribunal in the aforesaid order dated 15.12.1994.

3. In view of the above order of the Tribunal in those cases, we dismiss the present application also. No order as to costs.

(Copy of this order may be kept in each of the O.As.)

  
MEMBER (A)

  
MEMBER (J)

DATED: ALLAHABAD 25.1.95

am/